

SHRI SATYA DEO SINGH (Balrampur) : Kindly, instruct the Government to take some cognizance of it . . . (Interruptions)

MR. CHAIRMAN : We cannot allow like this. Please take your seats.

[Translation]

SHRI GANGA CHARAN RAJPUT (Hamirpur U.P.) : Mr. Chairman, Sir, I request that hon. Minister should speak something on it. . . (Interruptions)

SHRI RADHA MOHAN SINGH (Motihari) : I, would like to draw your attention towards a very important subject. The area under my constituency has not been provided facilities even after completion of 50 years of independence. There are a number of rivers in Champaran area. A large area of Champaran is on the border of Shivhar, Sitamarhi and Muzaffarpur Districts. Even after 50 years of independence no railway facility has been provided there. I would like to ask the Central Government through you Sir, that Motihari Sitamarhi via Pabridayal railway line should be provided. The Railway Ministry has recently announced that Sugauli will be linked with Hazipur. An announcement in regard to conduct a survey has also been made but there is slackness in this work.

I, request that this work should be spreaded up. The work of conversion Muzaffarpur-Raxaul line into broad gauge line has already been completed. The main reason for completion of this project is that this is the major route for movement of people of Nepal and India. There are gate-way of Nepal and gate-way of Hindustan also. There is no train which should run from Raxaul, Motihari to Delhi Sadbhavna Express is running three days in a week.

I would like to request that the Laxmi Express running between Delhi and Muzaffarpur should be extended to Raxaul. Though, Broad Gauge line has been constructed and 12 stations falling on this line are such which have not been modernised. The result is that the women and children find it difficult to board the train from platform. Thus, there is no use of this Broad Gauge line.

I, through you Sir, would like to request the Ministry of Railways that 12 stations falling on this line should be modernised and Motihari station, where Mahatma Gandhi had come in the train and exhorted to fight for the freedom, should be modernised.

PROF. OM PAL SINGH 'NIDAR' (Jalesar) : Mr. Chairman Sir, I through you, would like to raise a point

concerning all the Members of Parliament. So as far as I know and may be that I have lesser. . . Idea about it. The salaries and allowances which the Members of Parliament used to get in 1954, are still being given to them. I fail to understand whether it is proper. At that time the price of one cup tea was 2 paise, but now its price is Rs.2/-. How they are meeting their expenses with the salary and allowances which they have been getting from that time. I shall not express the difficulties which I faced in the last one year. I, even interrupted Shri Jena ji when he was about to leave the House. He was concerned with this point,. Our cooking gas and telephone quota has also been withdrawn. If the work of a Member of Parliament is just to make speeches here and in his constituency, I do not agree with it.

I, through you Sir, would like to demand that discretionary quota should be increased and restored to the Members of Parliament. My second demand is that whatever facilities of salary and allowances we are provided and which has been published in newspapers at least 20 times and 20 times Member of Parliament have been discredited. The facilities which we get are less than that which are available to legislators of Uttar Pradesh, Bihar Maharashtra etc. Whereas our constituency is five, eight and ten times bigger.

SHRI BRIJ BHUSHAN TIWARI (Dumariaganj) : You have also no time to attend conferences.

PROF. OM PAL SINGH 'NIDAR' : I would like to say to my friend Mr. Tiwari that he does not invite me. If you invite me, everything will be settled. I through you Sir, would like to say and Mr. Jena should also be present here, yesterday he told me that it is to be announced today. Either it should be announced or it should be refused. It appears daily in the newspapers which is not good. It, brings humiliation to us.

An another small thing is that there is the question of the dignity of our House also which is also not being projected well in the country. I, therefore, humbly request that we should maintained the dignity of the House. The situation is not very healthy.

MR. CHAIRMAN : Bhanu Pratap ji, this is a state subject, so please speak only in one sentence.

SHRI BHANU PRATAP SINGH VERMA (Jalaun) : Mr. Chairman, Sir, I would like to say about the murder of four persons of a Thakur family by the dacoits in village Billaun which comes under Rampura Police Station of my Jalaun, Galoutha parliamentary constituency. Four persons had

been hacked to death by the dacoits there. The Central Government should at least pay Rs. 2 lakhs to each of the families of the deceased as compensation. Apart from this I would also like to urge upon the Central Government that the villages across the rivers are neither easily accessible to the police nor the local people there can enjoy any facility, therefore, the Central Government should construct bridges and roads there so that the police force could reach there and the villagers could get a sigh of relief.

[English]

MR. CHAIRMAN : We have completed all the Zero Hour submissions. Now only one point remains; that is, the item at Sl. No.14.

[Translation]

KUNWAR SARVARAJ SINGH (Aonla) : Mr. Chairman, Sir please allow me to speak. . .(Interruptions) You had made a commitment . . .(Interruptions)

[English]

MR. CHAIRMAN : I am coming to that. Please listen to me first.

(Interruptions)

MR. CHAIRMAN : The issue of police atrocities on Samajwadi Party workers was raised by Shri Ram Sagar in the House. Shri Harivansh Sahai, Shri Pratap Singh Saini, Shri Kunwar Sarvaraj Singh, Shri Brij Bhushan Tiwari, Shri Ram Singh Shakya, Shri Ramakant Yadav, Shri Jag Bahadur Singh Patel and Dr. Shafiqur Rahman Barq; all these Members have given notices on the same subject (Interruptions)

MR. CHAIRMAN : Why do you not listen ? Will you please listen ? It will be on record of the House that all these Members have raised this issue. This issue was actually raised by Shri Ram Sagar.

[Translation]

SHRI RAM KRIPAL YADAV : Mr. Chairman, Sir, please give him two minutes time.

[English]

MR. CHAIRMAN : Ram Kripalji, why do you always argue like this ? I do not understand this. Let the Members speak for themselves.

(Interruptions)

MR. CHAIRMAN : All right. Then, on behalf of all the Members he will be speaking for two minutes. That is a good suggestion.

[Translation]

SHRI SUKH LAL KUSHWAHA (Satna) : Mr. Chairman, Sir, we had also given a notice. . .(Interruptions)

[English]

MR. CHAIRMAN : I have called the names of all the hon. Members. We cannot come back now. There are so many items. I have called your name also; you were not present. What can I do ?

[Translation]

KUNWAR SARVARAJ SINGH : Mr. Chairman, Sir, the Director-General of Police, Uttar Pradesh had held a meeting with the police officials which was attended by the senior officers of all the districts. The Director-General of Police has himself said and admitted that in Uttar Pradesh police stations and districts are being auctioned and consequently the law and order situation has completely shattered. The Hardoi district . . .(Interruptions). There was great resentment among the traders due to an incident of dacoity in a house and they have declared to hold a 'bandh' on 10th of this month. Even Samajwadi Party held a state wide dharna, demonstration and processions . . .(Interruptions) the anti social elements hired by this party indulged in sabotaging activities. Even the people who are on the ruling side were also involved in the same activities through their 'goondas'. An MLA of our Samajwadi Party, Shri Dharamajya Mishra and 150 others persons were arrested and released later on, but 22 persons, are still behind the bars since 10th April. He was kept in the general class cell despite his being an MLA. Four cases were registered just at the interval of 5 minutes and the medical facility available in the jail is not adequate and the jail authorities have already intimated to their higher officers about this. The Senior Officers of this area had stated, we don't have staff for this purpose, therefore he could not be rushed to the hospital. Thus there is lot of resentment among people of this area. . .(Interruptions)

[English]

MR. CHAIRMAN : Please do not go into the details of the issue.

[Translation]

KUNWAR SARVARAJ SINGH : It was the marriage of Shri Shiv Kumar Saini's sister . . .(Interruptions)

[English]

MR. CHAIRMAN : Please conclude

[Translation]

KUNWAR SARVARAJ SINGH : Such incidents are taking place all over Uttar Pradesh, I have told earlier too. This incident took place two-three days back in Mainpuri in which large scale plundering took place in the houses of muslims which were put to fire their houses and shops were also plundered, commercial establishments were also attacked. . . (Interruptions) I would like to say that the people who are under arrest here should be released immediately. Action should be taken against the officers who have arrested them without any fault . . . (Interruptions) Action is being taken against the workers. . . (Interruptions)*

[English]

MR. CHAIRMAN : Please do not record that.

[Translation]

KUNWAR SARVARAJ SINGH : It should be stopped immediately. If in the name of criminals state Government and coalition Government. . . (Interruptions) Centre should instruct the U.P. Government., If it is not done the Central Government should dismiss the State Government provide some funds to improve law and order situation there.

With these words, I conclude my speech. I thank you for giving me an opportunity to speak.

SHRI GANGA CHARAN RAJPUT : Samajwadi party is one of the part in coalition Government at Centre.

The list of people detained in U.P. can be asked for by the Government. All those included in the list are criminals for whom they are recommending and giving protection. . . (Interruptions)

SHRI BRIJ BHUSHAN TIWARI : A Member of Congress party Shri Sontosh Mohan Dev had raised in this House the issue of a constable of RPF Shri Jha who was on hunger strike. . . (Interruptions)

[English]

MR. CHAIRMAN : Not now please. Do not raise an issue like this.

[Translation]

SHRI BRIJ BHUSHAN TIWARI : There was a direction

* Not Recorded.

from the Chair that he will reply within two days. . . (Interruptions)*

[English]

MR. CHAIRMAN : You may please meet the hon. Speaker on this. Nothing will go on record.

(Interruptions)*

MR. CHAIRMAN : Now I call the last name. Shri Sukh Lai Kushwaha.

(Interruptions)

[Translation]

SHRI GANGA CHARAN RAJPUT : I would like to clarify the issue of Uttar Pradesh. They have made wrong allegations on the Government of Uttar Pradesh . . . (Interruptions)

SHRI SUKH LAL KUSHWAHA : Mr. Chairman, Sir, I should be allowed to speak, Hon'ble Chairman, Sir, I would like to submit to the Government through you that as just now hon'ble members have told there is a shortage of drinking water all over the country, this is very clear and nothing is fictitious in it.

But, I regret that in Oct, 1996 I sanctioned 107 hand pumps from MPLA Development fund, but no such development work has been done till date. That case has been kept pending on the pretext of technical difficulties in it. Actually when a Panchayat gets the Hand-pump drilled, it is drilled in Rs. 23,000 and if it is done by the Government agency it comes of Rs. 32042. I have given the handpumps to the Panchayats and not to the Government agencies. therefore on the pretext of it being a technical matter and reporting there to be technical faults and lack of technique, the funds have been withheld. On 3.3.1997, after the meeting with the collector, I faxed to Shri Jena from Satna to resolve this matter immediately so that 107 hand pumps can be installed. People in my area and in jungle died of scarcity of water. This problem should be solved, but Mr. Jena has left the House, Hon'ble Mr. Jena has not even replied, It is May now, it would have no significance after June. The problem of drinking water has increased now.

I would like to request the central Government through you. I have raised this matter many times earlier also that the District Magistrate has stopped our work out of pre-judice. Member of Parliament Development fund is for the

* Not Recorded.